

e. FIR No. 00395/20
State vs. Vishnu @ Habu
PS Krishna Nagar
U/s 379/411 IPC

26.07.2021

File taken up on an application seeking regular bail of the accused.

Present:- Ld. APP for the State through VC.

Complainant in person

Accused produced through VC.

IO in person. He has duly identified the complainant.

LAC Ms. Leena Sharma in person.

Heard. File perused. I take cognizance of the offences in question.

Prime facie there is sufficient grounds to summon the accused. It is stated by the parties that there is possibility of settlement.

Heard.

At request put up the application as well as the chargesheet on 02.08.2021.

Earlier date fixed stands cancelled.

Jail superintendent concerned is directed to produce the accused before the Court.

Copy dasti.


(Babita Puniya)
Duty MM, (East) KKD
Court/Delhi/26.07.2021

02/8/21

Court is concerned through
VCC

Pt. v. APP for the state -

through me

LAC through me

Accessed not produced
from the nor any report-
received from the. Therefore,
concerned the & directed

to join the proceedings

through me at 10:00 am

on 03/08/21. Is the owner

of the proceedings or

also summoned (through

me) for the 11th.

1

Am,

State vs. unknown
e FIR No. 014812/21
PS Krishna Nagar
U/s 379 IPC
02.08.2021

Present:- Ld. APP for the State through VC.

None for applicant present through VC.

The present application for release of vehicle bearing No. **DL-5S CH-2330 (TVS NTORQ)** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Vivek Bana wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only (after verification of ownership)** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner (after verification of ownership).
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.

(Babita Puniya)
MM-05, (East) KKD Court/
Delhi/02.08.2021

State vs. Kashif
FIR No. 554/20
PS Krishna Nagar
U/s 12/9/55 G. Act.

31.07.2021

This is an application for release of jamatalashi articles.

Present:- Ld. APP for the State through VC.

None for applicant through VC.

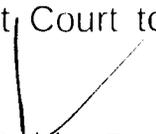
An application has been filed by the applicant for release of Jamatalashi articles. Reply has been filed by the concerned P.S.

Same is perused and considered.

Let jamatalashi articles be released to the applicant as per Seizure memo. The application stands disposed of accordingly.

Copy of this order be given dasti to the applicant.

Order be uploaded to the Website of Delhi District Court today itself.


(Babita Puniya)
MM-05, (East) KKD Court/
Delhi/02.08.2021

State vs. Aniket
PS PIA
FIR No. 173/21
U/s 392/411/34 IPC

02.08.2021

This is an application u/s 439 Cr.PC for grant of bail to the accused.

Present:- Ld. APP for the State through VC.

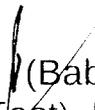
Sh.Sanjay Tomar, Id.counsel for the accused through VC.

Application perused.

Ld. counsel for the accused submitted that he wants to withdraw the present bail application. Hence, the application is dismissed as withdrawn.

Copy dasti.

Order be uploaded to the Website of Delhi District Court today itself.


(Babita Puniya)
MM-05, (East) KKD Court/
Delhi/02.08.2021

State vs. Sushila Devi & Ors.
FIR No. 06/19
PS Shakarpur
U/s 325/451/427/ 506/34 IPC

02.08.2021

This is an application on behalf of the complainant to file the status report.

Present:- Ld. APP for the State through VC.

None for applicant through VC.

HC Rajiv Kumar Tyagi, Naib Court in person.

Heard.

File perused.

It is stated by the HC Rajiv Kumar Tygai that chargesheet has already been filed in the present case on 29.05.2020. In view of the same, application stands dismissed.

Copy dasti.

Order be uploaded to the Website of Delhi District Courts today itself.


(Babita Puniya)
MM-5, (East) KKD
Court/Delhi/02.08.2021

State vs. Chandan
FIR No. 62/21
PS Shakarpur
U/s 25/54/59 Arms Act

02.08.2021

Present:- Ld. APP for the State through VC.

Ms. Leena Sharma, Ld. LAC for the accused through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Chandan.

Bail application perused. Reply filed by IO also perused.

Ld. LAC for the accused has submitted that accused is in JC since 03.03.2021. Ld. LAC has further submitted that accused has been falsely implicated in the present case. Further, recovery shown from the accused, if any, has been planted upon him. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further, as per reply of IO accused is a habitual offender and he can commit the similar offence in future.

Heard both the parties.

In the present case, the accused is in J/C since 03.03.2021. Case property of has already been recovered. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Considering the period of custody and keeping in view the entire facts and circumstances of the case, it reveals that no fruitful purpose would be served to keep the accused behind the bars. Therefore, the accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be given dasti to the Ld. LAC for the accused and the same be uploaded on the Delhi District Court Website today itself.

(Babita Puniya)
MM-05, (East) KKD Court/
Delhi/02.08.2021

State vs. Unknown
c. FIR No. 650/20
PS PIA
U/s 379/411 IPC

02.08.2021

Present:- Ld. APP for the State through VC.

None for applicant in person.

The present application for release of mobile phone **OPP A3S** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Sultan, wherein it is submitted that there is no objection for the release of the mobile phone to the rightful owner.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the **rightful owner only (after verification of ownership)** subject to satisfaction of the IO/SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner (after verification of ownership).
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.

(Babita Puniya)

MM-05, (East) KKD Court/
Delhi/02.08.2021

State vs. Narayan Swami
e. FIR No. 361/21
PS Krishna Nagar
U/s 379/411 IPC
02.08.2021

Present:- Ld. APP for the State through VC.
Sh. Ashok Kumar, Id.counsel for the accused through VC.
IO in person.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Narayan Swami.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 08.07.2021. Ld. Counsel has further submitted that accused has been falsely implicated in the present case and he is a sole bread earner of his family. Further, recovery shown from the accused, if any, has been planted upon him. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further, as per reply of IO accused is a habitual offender and he can commit the similar offence in future.

Heard both the parties.

In the present case, as per reply of IO the accused was formally arrested on 08.07.2021 and since then he is in J/C. Stolen property of the complainant has already been recovered. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the entire facts and circumstances of the case, it reveals that no fruitful purpose would be served to keep the accused behind the bars. Therefore, the accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be given dasti to the Id. Counsel for the accused and the same be uploaded on the Delhi District Court Website today itself.

(Babita Puniya)
MM-5, (East) KKD

Court/Delhi/02.08.2021

FIR No. 303/20
PS Shakarpur
State vs. Vikram Singh @ Vicky etc.
U/s 411 IPC

02.08.2021

Present:- Ld. APP for the State through VC.

None for applicant through VC.

HC Rajiv Kumar Tyagi, Naib Court in person.

It is stated by the HC Rajiv Kumar Tyagi that chargesheet has already been filed in the present case.

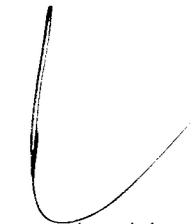
Heard.

File perused. Perusal of file reveals that as per personal search memo of the accused nothing was recovered from the possession of the accused during personal search. In view of the same, application stands dismissed.

Copy dasti.

Order be uploaded to the Website of Delhi District Courts today itself.

Put up on date fixed i.e. 20.09.2021.



(Babita Puniya)
MM-5, (East) KKD

Court/Delhi/02.08.2021

State vs. Sachin Tyagi
FIR No. 303/20
PS Krishna Nagar

02.08.2021

This is an application for release of jamatalashi articles to the applicant.

Present:- Ld. APP for the State through VC.

Sh. Pradeep Teotia, Id.counsel for the applicant through VC.

An application has been filed by the applicant for release of Jamatalashi articles. Reply has been filed by the concerned P.S.

Same is perused and considered.

Let jamatalashi articles be released to the applicant as per Seizure memo. The application stands disposed of accordingly.

Copy of this order be given dasti to the applicant.

Order be uploaded to the Website of Delhi District Court today itself.



(Babita Puniya)
MM-05, (East) KKD Court/
Delhi/02.08.2021

State vs. Arbaz
e. FIR No. 7883/21
PS Krishna Nagar
U/s 379/411 IPC

02.08.2021

Present:- Ld. APP for the State through VC.

Ms.Divya Sharma, Id.counsel for the applicant through VC.

The present application for release of mobile phone **Vivo Y19** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Adesh Kumar, wherein it is submitted that there is no objection for the release of the mobile phone to the rightful owner.

In these circumstances the aforesaid mobile phone be released to the **rightful owner only (after verification of ownership)** subject to satisfaction of the IO/SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner (after verification of ownership).
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.

(Babita Puniya)
MM-05, (East) KKD Court/
Delhi/02.08.2021